

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 155/MP/2019

Subject : Petition filed under Section 79(1)(f) of the Electricity Act, 2003 read with Articles 3,6,7.2(b) and other provisions of the Power Purchase Agreement dated 26.12.2005 seeking adjudication of disputes related to legitimate dues payable to Udupi Power Corporation Limited by the Karnataka ESCOMs.

Date of Hearing : 20.8.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member

Petitioner : Udupi Power Corporation Limited (UPCL)

Respondents : Power Company of Karnataka Limited (PCKL) and 8 Ors.

Parties present : Shri Amit Kapur, Advocate, UPCL
Ms. Poonam Verma, Advocate, UPCL
Ms. Aparajita Upadhyay, Advocate, UPCL
Ms. Adishree Chakraborty, Advocate, UPCL
Shri M. G. Ramachandran, Advocate, PCKL
Shri Arunav Patnaik, Advocate, PCKL
Ms. Mahima Sinha, Advocate, PCKL
Ms. Bhabna Das, Advocate, KPTCL
Shri M. R. Krishna Rao, UPCL
Shri Tanmay Vyas, UPCL
Shri Amit Mittal, UPCL
Shri Sameer Ganju, UPCL
Shri Prasanna KS, PCKL

Record of Proceedings

The matter was heard through video conferencing.

2. Learned counsel for the Respondent, Power Company of Karnataka Limited (PCKL) submitted that he is pre-occupied before the Hon`ble High Court of Delhi in the urgent matter and requested to adjourn the present matter for any other date.
3. Considering the request of the learned counsel for PCKL, the Commission adjourned the matter as a last opportunity and observed that no further adjournment will be allowed in the matter.



4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

